

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:590
ANSWERED ON:24.11.2006
DELAY IN APPOINTMENT OF JUDGES
Khaire Shri Chandrakant Bhaurao

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether nearly three crore cases are pending with different courts in the country;
- (b) whether all these accumulation of cases has been mostly due to adjournment / postponement of hearing dates, transfer of judicial officials, delay in appointment of judges etc.; and
- (c) if so, the steps taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K.VENKATAPATHY)

(a) to (c): As per information available in this Department upto 31.7.2006, 2.96 crore cases are pending in different courts in the country. The reason for accumulation of cases in the courts has been considered by various Committees and Law Commissions. While there are many factors for accumulation of cases in courts, adjournments / postponement of hearing dates, transfer of judicial officers, delay in appointment of judges, etc. have also contributed. However, with a view to reducing pendency in the courts Government has taken a number of measures which include timely filling up of vacancies of judges, increasing of judge strength, grouping of cases involving common question of law, organization of Lok Adalats, encouraging alternative mode of dispute resolution, setting up of special court like the Family Courts, Labour Courts, continuation of 1562 Fast Track Courts in the country upto 31.3.2010 and also computerization of courts.